

contained in the Fifth and Eighth Reports of the Committee.

### RESIGNATION OF MEMBERS

**Mr. Speaker:** I have to inform the House that the following two Members have resigned their seats in the Lok Sabha:

1. Dr. Edward Paul Mathuram—  
with effect from the 21st March, 1957  
(Forenoon).

2. Shri Debeswar Sarmah—  
with effect from the 21st March, 1957  
(Afternoon).

### APPROPRIATION (RAILWAYS) BILL\*, 1957

**The Minister of Railways and Transport (Shri Jagjivan Ram):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purposes of Railways.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purposes of Railways."

*The motion was adopted.*

**Shri Jagjivan Ram:** I introduce the Bill.

### APPROPRIATION †BILL, 1957

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** I

beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57."

*The motion was adopted.*

††  
**Shri M. C. Shah:** I introduce the Bill.

### APPROPRIATION (NO. 2) † BILL\*, 1957

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1953, in excess of the amounts granted for those services and for that year.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1953, in excess of the amounts granted for those services and for that year."

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\*\*Introduced with the recommendation of the President.

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 22-3-57, pp. 12—15.

†† Introduced with the recommendation of the President.

† Published in the Gazette of India Extraordinary Part II—Section 2, dated 22-3-57, pp. 16—18.

The motion was adopted.

††  
Shri M. C. Shah: I introduce the Bill.

#### KERALA APPROPRIATION BILL\*

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the service of the period beginning on the 1st day of November, 1956, and ending on the 31st day of March, 1957.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the service of the period beginning on the 1st day of November, 1956 and ending on the 31st day of March, 1957".

The motion was adopted.

Shri M. C. Shah: I introduce the Bill.

#### GENERAL BUDGET—GENERAL DISCUSSION

Mr. Speaker: The House will now resume the general discussion of the General Budget.

Pandit Thakur Das Bhargava was in possession of the House. He may continue his speech now.

पंडित ठाकुर दास भार्गव (गुडगाव):  
माननीय अध्यक्ष महोदय, कल मैं प्रश्न कर रहा था कि प्रश्नी प्रश्नी को हलैकेशन हो कर बुक डू उतमें मेंबर साहिबान को नए नए सज्जे हसिल हुए होंगे ।

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): May I request my hon. friend to resume his seat for a minute? I would like to seek some direction

and enlightenment from the Chair in regard to the programme of the House.

The Business Advisory Committee has allotted 10 hours for the discussion of the Budget, 5 hours for the Demands for Grants on Account and the Appropriation Bill, and 1 hour for the Finance Bill, making in all 16 hours. I think we have spent about an hour yesterday. But I find from the Order Paper for Monday that we are taking up the foreign affairs debate on that day. I would like to know what the programme will be in regard to the Budget.

Mr. Speaker: We are sitting tomorrow also.

The Minister of Railways and Transport (Shri Jagjivan Ram): Are we sitting tomorrow?

Mr. Speaker: Yes. We are sitting tomorrow also. We are sitting till six o' clock today, and this discussion will go on up to 3.30 P.M. That means that we shall have about four hours today. Six hours remain, and we have them tomorrow. I think we can finish this tomorrow.

Shri T. T. Krishnamachari: But the time allotted for the discussion of the Demands for Grants on Account and the Appropriation Bill is 5 hours.

Mr. Speaker: That will stand over, unless Government are willing to have it earlier. I leave it to the Minister of Parliamentary Affairs and the Finance Minister. It is for them to decide.

Shri T. T. Krishnamachari: The position seems to be that the Business Advisory Committee has given time far in excess of what is available between now and the 28th inst. That is a matter which I would respectfully point out so that the Chair might look into it.

Mr. Speaker: This matter was considered, and that is why the Business Advisory Committee recommended

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 22-3-57, pp. 19—23.

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